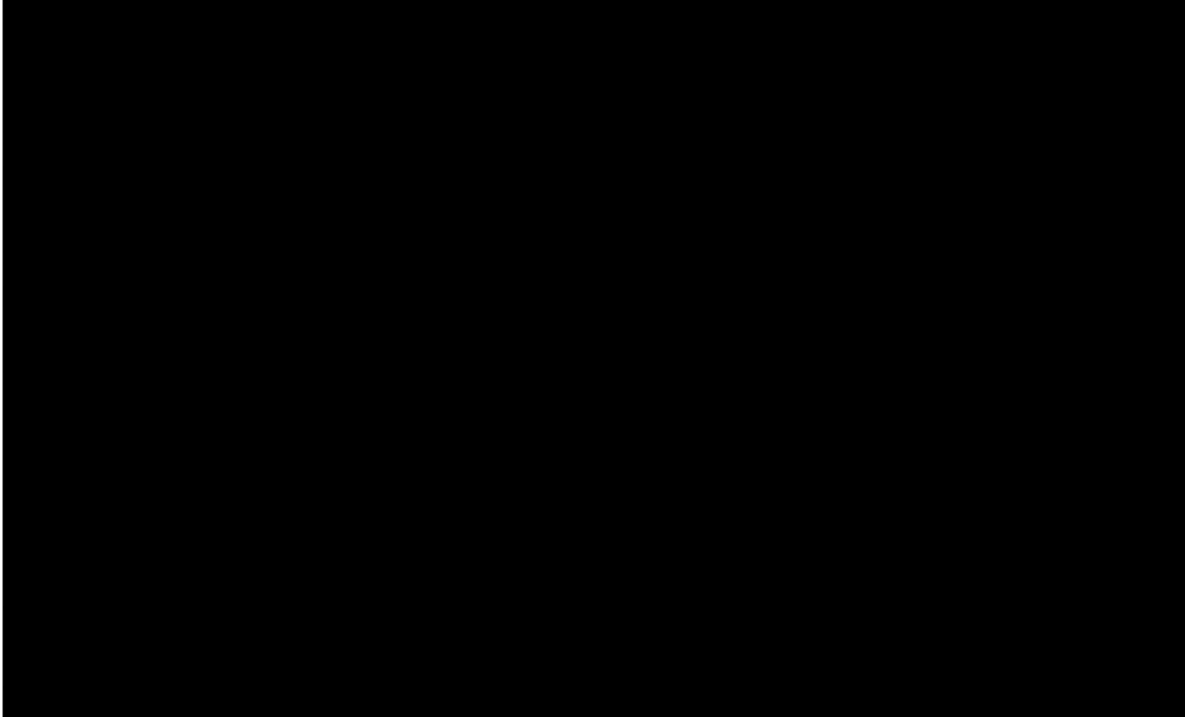


IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE BASANT BALAJI

Tuesday, the 19th day of December 2023 / 28th Agrahayana, 1945
WP(C) NO. 42868 OF 2023(G)

PETITIONERS:

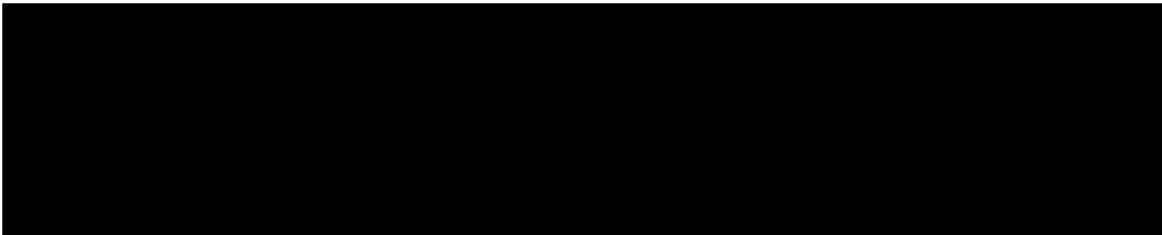
- 1.
- 2.
- 3.
- 4.
- 5.
- 6.
- 7.



RESPONDENTS:

- 1. DIRECTOR GENERAL OF POLICE POLICE HEAD QUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM, PIN - 695010
- 2. SUPERINTENDENT OF POLICE/ DISTRICT POLICE CHIEF IDUKKI, OFFICE OF THE DISTRICT POLICE CHIEF, THODUPUZHA - PULIYANMALA ROAD, IDUKKI COLONY POST, CHERUTHONI, IDUKKI, PIN - 685602
- 3. STATION HOUSE OFFICER VANDIPERIYAR POLICE STATION, KOLLAM - THENI HIGHWAY, VANDIPERIYAR, MANJUMALA, IDUKKI, PIN - 685533

- 4.
- 5.
- 6.



Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim direction to the police concerned, to provide sufficient police protection to the life and property of the petitioners and their family, for a peaceful living in their area, pending consideration of the above writ petition, in the interest of justice.

This petition coming on for admission upon perusing the petition and

the affidavit filed in support of WP(C) and upon hearing the arguments of M/S. S.K.ADHITHYAN, CHRISTY THOMAS, T.U.ANUKRISHNA, S.K.ADHITHYAN, Advocates for the petitioners and of GOVERNMENT PLEADER for the respondents 1 to 3, the court passed the following:



BASANT BALAJI J.

W.P. (C) No. 42868 of 2023

Dated this the 19th day of December, 2023

O R D E R

The learned Government pleader takes notice for the respondents 1-3. Issue notice to respondents 4-6 by speed post.

2. The counsel for the petitioner submits that the petitioners 1-7 are the relatives of one Arjun who was an accused in Sessions Case No. 474/2021 who was acquitted by Ext.P1 judgment on 14.12.2023 under Sec.235 Cr.P.C.

3. The case of the petitioner is that, after acquittal of the accused, the respondents 4 to 6 along with their henchmen are not allowing the petitioners 1 to 7, who are the relatives of the accused, to live in their house and therefore they are now staying away from the said house. It is also submitted by the counsel for the petitioner that the marriage of the daughter of 2nd and 3rd petitioner is scheduled to be conducted next month and a few personal articles kept in the house are to be taken and the respondents are not allowing the petitioner 2 and 3 to enter into their house. Therefore

there will be a direction to the 2nd and 3rd respondent to see that the petitioners 2 and 3 are allowed to come to their house and take their personal as well as other articles which are required for the marriage function.

4. The 2nd and 3rd petitioner shall appear at 11.00 am before the Vandiperiyar Police Station and 3rd respondent shall accompany the petitioners with the police party to their house to enable them to take their articles from their house. The entire exercise shall be completed within one hour.

Taking into consideration the seriousness of the issue that an child aged 5 ½ half years was brutally murdered and the accused was exonerated of all the charges, the local people along with the respondents 4 to 6 very much agitated by the same and therefore the situation is very much tense. Therefore there will be direction to the 2nd and 3rd respondent to see that there is no threat to the life of the petitioners 1 to 7 at the hand of respondents 4 to 6 or their associates.

sd/-

BASANT BALAJI
JUDGE

SM/HO

APPENDIX OF WP(C) 42868/2023

Exhibit P1

A TRUE COPY OF THE JUDGEMENT IN S.C 474/2021 OF SPECIAL COURT FOR THE TRIAL OF OFFENCES UNDER THE PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT 2012, KATTAPPANA DATED 14/12/2023

